

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. No. 10.12.03

For Hearing.

4/12

bench

Order dated 10.12.03

On the basis of the counsel
for the applicant, addressed to
16.12.2003.

[Signature]
Vice-Chairman

[Signature]
Member (S)

Order dated 16.12.03

Heard Sri A. Kanningo, learned
Counsel for the applicant and ~~Smt.~~ Smt. R.
Sikdar, learned Addl. Standing
Counsel appearing on behalf of the
Respondents-Railways.

By filing a Memo dated 16.12.03,
learned Counsel for the applicant has
submitted that the applicant's
grievance having been redressed
by the Respondents the O.A. has
become infructuous.

For the reasons aforesaid,
this O.A. is disposed of as
infructuous. No costs.

[Signature]
Vice-Chairman

[Signature]
Member (S)

Copy of counsel
may be sent to
the court in view

[Signature]
15/1/04
505

15.1.04